

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**

**CM No. 2128/2020 in
LPA No. 71/2020
CM Nos. 2129, 2130 &
2131/2020
Caveat No. 533/2020
(Through Video Conferencing)**

Classic Construction Company

.....Appellant(s)

Through:- Mr. Mohsin S. Qadri, Advocate.
(On Video Conferencing from High Court at
Srinagar)

v/s

Union of India and others

.... Respondent(s)

Through:- Mr. F. A. Natnoo, AAG
(Video Conferencing from High Court at
Jammu)

Coram:

HON'BLE THE CHIEF JUSTICE

(on Video Conference from High Court at Jammu)

HON'BLE MR JUSTICE SANJAY DHAR, JUDGE

(on Video Conference from High Court at Jammu)

**ORDER
26.06.2020**

Caveat No. 533/2020

Caveator is represented and has been heard.

Caveat is discharged.

CM No. 2129/2020 (for seeking extension of time)

Let the deficiencies be made good as per Circular No. 16/GS dated 29th
March 2020 upon removal of the current lockdown.

This application is allowed in the above terms.

CM No. 2128/2020 (for seeking dispensation)

Application allowed subject to submit the requisites within 15 days.

CM No. 2130/2020

By way of the instant application, the applicant seeks leave to file an appeal impugning the judgment dated 1st May 2020 passed by the learned Single Judge disposing of a bunch of writ petitions including OWP No.477/2019. The applicant claims that he is similarly placed as those writ petitioners and that the impugned order affects his rights as well.

In our view, the present appeal is completely misconceived. The appellant has an independent cause of action to challenge the action taken by the respondents against it and seek adjudication of such challenge. If aggrieved by the outcome of the challenge, it would be open to the applicant to assail the same in accordance with law.

In view thereof, learned counsel for the applicant prays leave to withdraw this application with liberty to file an appropriate writ petition in accordance with law.

This application is accordingly disposed of as withdrawn with liberty as prayed.

LPA No. 71/2020

In view of orders passed in CM No. 2130/2020, this appeal does not survive and is disposed of.

We make it clear that we have not expressed any opinion on the merits of the case.

(SANJAY DHAR)
JUDGE

(GITA MITTAL)
CHIEF JUSTICE

Jammu
26.06.2020
Raj Kumar

